GOVERNMENT OF INDIA MINISTRY OF SHIPPING DIRECTORATE GENERAL OF SHIPPING "BETA BUILDING", 9TH FLOOR I-THINK TECHNO CAMPUS KANJUR MARG (EAST) MUMBAI - 400 042.

F.No.SD-12/Misc(13)/2012

21.07.14

DG Shipping Order No.9 of 2014

Sub: Issue of General Trading Licenses to Indian ships.

Whereas, the General Trading Licence(GTL) is granted to Indian flag ships under the provisions of Section 406 of the Merchant Shipping Act 1958;

Whereas the Directorate has been granting GTL generally with validity of one year in accordance with the guidelines issued by the Director General of Shipping vide SD Circular No 2 of 2007, as amended from time to time;

Whereas the industry has made several representations for simplification of the procedure and further streamlining of the issue of GTL to Indian ships;

Recognizing the need for further simplification of the procedure for issue of GTL; Now therefore, the Director General of Shipping, with the approval of the Ministry, and in pursuance of the powers conferred upon him under section 406 and 408 of the Merchant Shipping Act 1958 read with sub-section (3) of Section 7 of the M.S. Act, hereby directs that the powers under the provisions of section 406(1) and (2) & 408 shall also be exercised by the Registrars of Indian Ships, notified under section 24 of the M.S. Act.

- Accordingly, all the Registrar of Indian Ships may issue General Trading License to Indian flag ships co-terminus with the Certificate of Registry (or the Provisional Certificate of Registry, as the case may be), under the following conditions:
 - i. The shipping companies who are in possession of a valid GTL currently may approach the concerned Registry of Ships, at their discretion, for issuance of a new one time GTL, any time before expiry of the GTL.

- ii. Payment of one time processing fee of 20,000/- for Coastal Licence, Rs.40,000/- for Worldwide & Coastal/NCV Licence, for each vessel.
- lii. A vessel shall hold only one of the aforementioned licences at any given point of time.
- iv. Any amendment or endorsement on the licence or issuance of duplicate copy shall be made on payment of a processing fee of Rs.10,000/-. However, in the event of change of ownership, the new owner shall have to obtain GTL afresh on payment of necessary processing fee and on completion of necessary formalities.
- v. Owners shall apply in the prescribed format in duplicate, together with the required fees, to the concerned Registrar. The format of the application form and the licence will be uploaded in the DGS website, which can be downloaded by the applicant.
- 3. The Registrar of Ships, at any time if the circumstances of the case so require, revoke or modify a licence so granted, after giving the concerned person reasonable opportunity of making a representation against such revocation or modification, as the case may be.
- 4. The Registrar shall forward a monthly return of the vessels registered with the details and the GTL issued so as to reach this Directorate latest by 3rd of the following month in order to forward the same to the Ministry by 5th of every month.
- This order will supersede all previous circulars issued by the Directorate on the issue of General Trading Licence to Indian Ships and shall come into force with immediate effect.

Sd/[Gautam Chatterjee]
Director General of Shipping

All Registrars of Indian Ships [The Principal Officer, Mercantile Marine Department, Mumbai/Kolkata/Chennai/Kochi, The Surveyor-in-charge, Goa/Visakhapatnam].

Copy to:

- The Secretary to the Govt. of India, Ministry of Shipping, 1, Parliament Street, New Delhi-110001- with reference to their letter No. A-11019/4/13-MA dated 18.07.14
- 2. CS/NA/CSS.
- 3. All MMDs.
- 4. Indian National Shipowners Association.
- ICC Shipping Association, Scindia House, Basement,
 N.M.Marg, Ballard Estate, Mumbai 400038
- 6. All Shipping companies.
- 7. FOSMA/MASSA
- 8. Sr. PS to DGS/Jt.DGS
- 9. DDG (Coord.)
- 10. SD Branch
- 11. Hindi Section.

With a request to inform all of your members

GOVERNMENT OF INDIA THE MINISTRY OF SHIPPING (Dept. of Transport)

Issue by the Govt. of India

APPLICATION FOR GENERAL OR SPECIFIED PERIOD LICENCE UNDER SECTION 406 OF THE MERCHANT SHIPPING ACT, 1958

Name of Applicant :....

Signature of Applicant

The	Signature	must	be	that	of	the	person	having	the	management	of	the	ship	or	а
pers	on duly au	thorise	d ir	that	be	half	by him.								

Dated											
Daicu	 	 		 	 		 			 	

PARTICULARS OF SHIP

Name	(a).Owners	Official	Port of	Gross	Total	(a).Number of holds	Loade	(a).Trade
of	(b).Time	number	registry		bale	and deadweight	d draft	(b).Special trade(if
vessel	Charterers (if				cubic	capacity of each		any) in which ship will
	any) stating				capacity	acity (b).Total be v		be wholly or partly
	duration of					deadweight capacity engage		engaged and
	charter					including bunkers		(c)Specified period
1	2	3	4	5	6	7	8	9
	(a)					(a)		(a)
	(b)					(b)		(b)
								(c)

THIS FORM IS TO BE COMPLETED AND LODGED IN DUPLICATE(see Note below) NOTE

If the application is granted the licence should be forwarded to the Master for retention on board the ship.

FORM D.	(Space reserved for Official use only)
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LICENCE NUMBER.....

LICENCE(Section 406 of Merchant Shipping Act,1958)

This licence is granted in accordance with the particulars set out in the above application, subject to the limitations and conditions stated below and on the understanding that all relevant Regulations, Rules and Orders have been, are being, or will be complied with.

^{*}To be filled in only when a licence for a specified period is applied for; otherwise this sentence to be scored out.

This licence is to be produced to the Collector of Customs in making application for	or
clearance for each voyage from an Indian ports, and reunions valid upto/ Co	0-
terminus with the Certificate of Registry.	

Or until revoked or modified earlier by the Director General of Shipping, vide section 408 of the Merchant Shipping Act, 1958.

Mumbai,	

Dated.....

DIRECTOR GENERAL OF SHIPPING/ REGISTRAR OF INDIAN SHIPS